

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00174/2019

Dated Monday the 18th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

A. Subramani
72, Gokula Illam
II Anna Street, Jolarpettai
Tirupathur Taluk
Vellore District. ... Applicant

By Advocate M/s Elizabeth Ravi

Vs

1. Union of India
Rep. by the General Manager
Southern Railway
Park Town, Chennai 600 003.

2. The Senior Divisional Personal Officer
Southern Railway
Park Town, Chennai – 600 003.

3. The ADME
Mechanical C/W
Southern Railway
Jolarpettai.

4. P. Krishnaveni
W/o Patrick Devadas
441/B, Railway Colony
Jolarpet, Thirupattur Taluk
Vellore District. ... Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following relief:

"To direct the respondents 1 to 3 to dispose the representation dated 06.12.2018, sent by the petitioner to the second respondent and to pass appropriate orders to stop the terminal benefits, payable to the fourth respondent, within a time frame as this Honourable Court may fix and thus render justice."

2. It is submitted that the applicant learnt that the 4th respondent was due to retire from service on 28.02.2019 and the retirement benefits were being released to her. However, the applicant wished to draw the attention of the authorities to the alleged conviction of the 4th respondent u/s 138 of the Negotiable Instruments Act and the sentence of 6 months simple imprisonment u/s. 255(2) under the Criminal Procedure Code. Further under Sec. 357(3) ibid, she was directed to repay the loan of Rs. 7 lakhs from the date of order within one month from the date of receipt of the copy of the judgment of the Judicial Magistrate-I, Tirupattur.

3. On perusal, it is seen that the applicant has already addressed the Sr. DPO, Southern Railways by Annexure A4 legal notice dt. 06.12.2018 in this regard. It is for the competent authority to take an appropriate decision in accordance with law after ascertaining the facts. There is nothing for this Tribunal to interfere at this stage.

4. OA is accordingly dismissed.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

18.02.2019

SKSI